

**KARNATAKA LOKAYUKTA**

NO:UPLOK-2/DE/1173/2017

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date:22.8.2019

**:: ENQUIRY REPORT ::****:: Present ::****( Lokappa N.R )****Additional Registrar of Enquiries-9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Enquiry against Shri.Vijay, Chief Officer, Town Panchayath, Yelandur Town, Chamarajanagara District - reg.

Ref: 1. G.O.No.UDD 78 DMK 2016 dated: 5.12.2017  
2. Nomination Order NO:UPLOK-2/DE/1173/2017  
Bangalore Dt: 20.12.2017 of Hon'ble  
Upalokayukta-2.

\* \* \* \* @ \* \* \* \*

This Departmental Enquiry is initiated against Shri.Vijay, Chief Officer, Town Panchayath, Yelandur Town, Chamarajanagara District (hereinafter referred to as the Delinquent Government Official for short "DGO").

2. In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 20.12.2017 cited above at reference No.2 has Nominated Additional Registrar of Enquiries-9 to frame the charges and to conduct the enquiry against the aforesaid DGO. Additional Registrar of Enquiries-9 has prepared Articles of charges,

92

statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied on in support of the charges.

3. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

4. The Article of charges framed by the ARE-5 against the DGO is as under :

**ANNEXURE-I**  
**CHARGE**

ಆಸನೌ ಆದ ನೀವು -

ಯಳಂದೂರು ತಾಲೂಕು, ಚಾಮರಾಜನಗರ ಜಿಲ್ಲೆ ಯ ಯಳಂದೂರು ಪಟ್ಟಣದ ಅಸೆಸಮೆಂಟ್ ನಂ.6/324 ಸ್ಥಳದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ವಿವಾದಿತ ಕಟ್ಟಡವು ಮುಜರಾಯಿ ಇಲಾಖೆಗೆ ಸೇರಿದ ಶ್ರೀ.ವರಾಹ ಸ್ವಾಮಿ ದೇವಸ್ಥಾನ ಹಾಗೂ ರಾಷ್ಟ್ರೀಯ ಸ್ಮಾರಕಗಳಾದ ಪುರಾತನ ಪ್ರಸಿದ್ಧ ಕಲ್ಲು ಬಳೇಮಂಟಪ, ಗೌರೀಶ್ವರ ದೇವಾಲಯ ಹಾಗೂ ಜಹಗೀರ್‌ದಾರ್ ಬಂಗಲೆಗೆ 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿದ್ದು, "The ancient monument and archaeological sites and remains (Amendment and Validation) ordinance 2010"ರ ಪ್ರಕಾರ 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿನ ಪ್ರದೇಶವು ನಿಷೇದಿತ ಪ್ರದೇಶವಾಗಿದ್ದು, ಸದರಿ ವಿವಾದಿತ ಕಟ್ಟಡವು 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿದ್ದು, ನಿಷೇದಿತ ಪ್ರದೇಶದ ಒಳಗಿರುತ್ತದೆ ಮತ್ತು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸಂ.209 ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಸಂ.57 ರಿಂದ ಕೇವಲ 11 ಮೀಟರ್ ದೂರದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕೂಡ ಕಾನೂನು ಬಾಹಿರವಾಗಿರುತ್ತದೆ. ಅಲ್ಲದೆ, ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಆ.ಸ.ನೌ ಆದ ನೀವು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಕಟ್ಟಡ ಪರವಾನಗಿಯನ್ನು ನೀಡಿರುವುದು ದೃಢಪಟ್ಟಿರುತ್ತದೆ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

### **ANNEXURE NO.II**

### **STATEMENT OF IMPUTATIONS OF MISCONDUCT**

**ಅನುಬಂಧ-2**

**ದೋಷಾರೋಪಣೆ ವಿವರ**

5. ಶ್ರೀ.ವೈ.ಆರ್.ಶ್ರೀನಿವಾಸನಾಯಕ ಬಿನ್ ರುದ್ರನಾಯಕ, ಕಡಕಲಕೇರಿ ಬೀದಿ, ಯಳಂದೂರು ಟೌನ್, ಚಾಮರಾಜನಗರ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ಈ ದೂರನ್ನು, ಶ್ರೀ.ವಿಜಯ್, ಮುಖ್ಯಾಧಿಕಾರಿ, ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ, ಯಳಂದೂರು ತಾಲ್ಲೂಕು, ಚಾಮರಾಜನಗರ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ಆ.ಸ.ನೌ' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರ ವಿರುದ್ಧ ದಾಖಲಿಸಿ, ಆ.ಸ.ನೌ ರವರು ತಮ್ಮ ಅಧಿಕಾರಾವಧಿಯಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದ್ದಾರೆಂದು ತಿಳಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ:- ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ, ಯಳಂದೂರು ಪಟ್ಟಣದ ಅಸೆಸ್‌ಮೆಂಟ್ ನಂ.6/324 ಇದು ಸಾರ್ವಜನಿಕ ಸ್ಥಳವಾಗಿದ್ದು, ಸ್ವಾತಂತ್ರ ಪೂರ್ವದಲ್ಲಿ ಮತ್ತು ನಂತರ ರಾಷ್ಟ್ರೀಯ ಹಬ್ಬದ ದಿನಗಳಾದ ಸ್ವಾತಂತ್ರ್ಯ ದಿನಾಚರಣೆ, ಗಣರಾಜ್ಯೋತ್ಸವವನ್ನು ಸರ್ಕಾರದ ಕಡೆಯಿಂದ ಮಾಡುತ್ತಿದ್ದು, ಅದಕ್ಕೂ ಕಾಂಗ್ರೆಸ್ ಪಕ್ಷಕ್ಕೂ ಯಾವುದೇ ಸಂಬಂಧ ಇಲ್ಲದಿದ್ದರೂ ಸಹ, ಆ.ಸ.ನೌ ಒಬ್ಬ ಶ್ರೀ.ಚಂದ್ರು ಎನ್ನುವವರಿಗೆ ಸಾರ್ವಜನಿಕ ಸ್ಥಳದಲ್ಲಿ, ಕೇಂದ್ರ ಪ್ರಾಚ್ಯವಸ್ತು ಸರ್ವೇಕ್ಷಣ ಇಲಾಖೆ ರೂಪಿಸುವ ನಿಯಮ "The ancient monument and archaeological sites and remains (Amendment and Validation) ordinance 2010" dated:23<sup>rd</sup> January, 2010 published in

9

the gazette of India” ಇದರ ಪ್ರಕಾರ, ಕನ್ನಡ ಮತ್ತು ಸಂಸ್ಕೃತಿ ಇಲಾಖೆ ಅಧಿಸೂಚನೆ ಸಂ.ಕ.ಇ.21 ಕೆಎಂಯು 95, ದಿ:10-3-1998ರ ಪ್ರಕಾರ, ಕರ್ನಾಟಕ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ, ಕಂದಾಯ ಇಲಾಖೆ (ಮುಜರಾಯಿ) ಇವರ ಸುತ್ತೋಲೆ ಸಂ.ಕಂ.ಇ.41 ಮು.ಇ.ವಿ.2003, ದಿ:17-7-2003ರ ಪ್ರಕಾರ ಹಾಗೂ ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ ಕಾರ್ಯದರ್ಶಿ ಇವರ ಸುತ್ತೋಲೆ ಸಂ.ನ.ಇ.234 ಜಿ.ಲಿ.ಎಲ್.2012, ದಿ:7-12-2012ನ್ನು ಉಲ್ಲಂಘಿಸಿ ರಾಜ್ಯ ಹೆದ್ದಾರಿಯಿಂದ 40 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗೆ ಕಟ್ಟಡ ಕಟ್ಟಲು ಪರವಾನಗಿ ನೀಡಿ ಕರ್ತವ್ಯಲೋಪವಾಗಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ಆ.ಸ.ನೌ ವಿರುದ್ಧ ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ.

ಸದರಿ ದೂರನ್ನು ದಾಖಲು ಮಾಡಿಕೊಂಡು, ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಕ.ಲೋ, ಚಾಮರಾಜನಗರ ಇವರಿಗೆ ಖುದ್ದಾಗಿ ವಿವಾದಿತ ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ನೀಡಿ, ಆ.ಸ.ನೌ, ಯಳಂದೂರು ಬ್ಲಾಕ್ ಕಾಂಗ್ರೆಸ್ ಅಧ್ಯಕ್ಷರ ಹೆಸರಿಗೆ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ನೀಡಿದ ಪರವಾನಗಿಯು “The ancient monument and archaeological sites and remains (Amendment and Validation) ordinance 2010”ರ ಅಥವಾ ಇತರೆ ಯಾವುದೇ ಕಾನೂನು/ಸರ್ಕಾರದ ಆದೇಶದ ಉಲ್ಲಂಘನೆಯಾಗಿದೆಯೇ? ಮತ್ತು ಆ.ಸ.ನೌ ಪರವಾನಗಿ ನೀಡುವಲ್ಲಿ ಬೇರೆ ಯಾವುದಾದರೂ ಕಾನೂನು ಉಲ್ಲಂಘನೆ ಮಾಡಿದ್ದಾರೆಯೇ? ಎಂಬ ಬಗ್ಗೆ ವರದಿ ನೀಡುವಂತೆ ತಿಳಿಸಲಾಗಿತ್ತು.

ಅದರಂತೆ, ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು, ಕ.ಲೋ, ಚಾಮರಾಜನಗರ (ಇನ್ನು ಮುಂದೆ ‘ತನಿಖಾಧಿಕಾರಿಗಳು’ ಎಂದು ಸಂಭೋಧಿಸಲಾಗುವುದು) ರವರು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿ, ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಆರೋಪಿಸಿರುವಂತೆ ಯಳಂದೂರು ಪಟ್ಟಣದ ಅಸೆಸ್‌ಮೆಂಟ್ 6/324ರ ಸ್ಥಳದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ವಿವಾದಿತ ಕಟ್ಟಡವು ಮುಜರಾಯಿ ಇಲಾಖೆಗೆ ಸೇರಿದ ಶ್ರೀ.ವರಾಹ ಸ್ವಾಮಿ ದೇವಸ್ಥಾನ ಹಾಗೂ ರಾಷ್ಟ್ರೀಯ ಸ್ಮಾರಕಗಳಾದ ಪುರಾತನ ಪ್ರಸಿದ್ಧ ಕಲ್ಲು ಬಳೇಮಂಟಪ, ಗೌರೀಶ್ವರ ದೇವಾಲಯ ಹಾಗೂ ಜಹಗೀರ್‌ದಾರ್ ಬಂಗಲೆಗೆ 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿದ್ದು, “The ancient monument and archaeological sites and remains (Amendment and Validation) ordinance 2010”ರ ಪ್ರಕಾರ 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿನ ಪ್ರದೇಶವು ನಿಷೇದಿತ ಪ್ರದೇಶವಾಗಿದ್ದು, ಸದರಿ ವಿವಾದಿತ

9a

ಕಟ್ಟಡವು 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿದ್ದು, ನಿಷೇದಿತ ಪ್ರದೇಶದ ಒಳಗಿರುತ್ತದೆ ಮತ್ತು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸಂ.209 ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಸಂ.57 ರಿಂದ ಕೇವಲ 11 ಮೀಟರ್ ದೂರದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕೂಡ ಕಾನೂನು ಬಾಹಿರವಾಗಿರುತ್ತದೆ. ದೂರಿನಲ್ಲಿರುವಂತೆ ಆ.ಸ.ನೌ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಕಟ್ಟಡ ಪರವಾನಗಿಯನ್ನು ನೀಡಿರುವುದು ದೃಢಪಟ್ಟಿರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿದ್ದಾರೆ.

ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯನ್ನು ಪಡೆದ ನಂತರ, 'ಆ.ಸ.ನೌ' ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಯಿತು. ಅದರಂತೆ, ಆ.ಸ.ನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಆ.ಸ.ನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ಕಟ್ಟಡ ಪರವಾನಗಿಯಿಂದ ಸರ್ಕಾರದ ಬೊಕ್ಕಸಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಆರ್ಥಿಕ ನಷ್ಟ ಉಂಟಾಗಿರುವುದಿಲ್ಲ ಮತ್ತು ಇದರಿಂದ ಯಾವುದೇ ರೀತಿಯ ಸಾರ್ವಜನಿಕ ಆಸ್ತಿ-ಪಾಸ್ತಿಗೆ ನಷ್ಟವುಂಟಾಗಿರುವುದಿಲ್ಲ ಮತ್ತು ಇದರಿಂದ ಯಾವುದೇ ರೀತಿಯ ದುರ್ಲಾಭ ಇರುವುದಿಲ್ಲ. ಅಲ್ಲದೆ, ಅವರ ಆಸ್ತಿಯಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಬೇಕಾದ ಕಂದಾಯ ಮತ್ತು ಇತರ ಶುಲ್ಕಗಳನ್ನು ಪಾವತಿ ಮಾಡಿ ಪರವಾನಗಿಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ. ಇದರಿಂದ ಸಾರ್ವಜನಿಕರಿಗೆ ಹಾಗೂ ಸಾರ್ವಜನಿಕರ ಆಸ್ತಿಗೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿ ಉಂಟಾಗಿರುವುದಿಲ್ಲ. ಇದಲ್ಲದೆ ಒತ್ತುವರಿ ಹಾಗೂ ಅತಿಕ್ರಮವಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ತನ್ನ ಮೇಲಿನ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಬಿಡಬೇಕೆಂದು ಕೋರಿದ್ದಾರೆ.

ಆದರೆ, ಆ.ಸ.ನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ, ದೂರನ್ನು ಕೈಬಿಡಲು ಅಥವಾ ತಡೆಹಿಡಿಯಲು ಯಾವುದೇ ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕಾರಕ ಕಾರಣಗಳನ್ನು ತೋರಿಸಿಲ್ಲ.

ಆದುದರಿಂದ, ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ, ಈ ಕೆಳಕಂಡ ಅಂಶಗಳು ಸ್ಪಷ್ಟವಾಗುತ್ತವೆ.

- ಅ) ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಆರೋಪಿಸಿರುವಂತೆ ಯಳಂದೂರು ಪಟ್ಟಣದ ಅಸೆಸ್‌ಮೆಂಟ್ 6/324ರ ಸ್ಥಳದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ವಿವಾದಿತ ಕಟ್ಟಡವು ಮುಜರಾಯಿ ಇಲಾಖೆಗೆ ಸೇರಿದ ಶ್ರೀ.ವರಾಹ ಸ್ವಾಮಿ ದೇವಸ್ಥಾನ ಹಾಗೂ ರಾಷ್ಟ್ರೀಯ ಸ್ಮಾರಕಗಳಾದ ಪುರಾತನ ಪ್ರಸಿದ್ಧ ಕಲ್ಲು ಬಳೇಮಂಟಪ, ಗೌರೀಶ್ವರ ದೇವಾಲಯ ಹಾಗೂ ಜಹಗೀರ್‌ದಾರ್ ಬಂಗಲೆಗೆ 100 ಮೀಟರ್



ವ್ಯಾಪ್ತಿಯೊಳಗಿದ್ದು, "The ancient monument and archaeological sites and remains (Amendment and Validation) ordinance 2010"ರ ಪ್ರಕಾರ 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿನ ಪ್ರದೇಶವು ನಿಷೇದಿತ ಪ್ರದೇಶವಾಗಿದ್ದು, ಸದರಿ ವಿವಾದಿತ ಕಟ್ಟಡವು 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿದ್ದು, ನಿಷೇದಿತ ಪ್ರದೇಶದ ಒಳಗಿರುತ್ತದೆ ಮತ್ತು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸಂ.209 ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಸಂ.57 ರಿಂದ ಕೇವಲ 11 ಮೀಟರ್ ದೂರದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕೂಡ ಕಾನೂನು ಬಾಹಿರವಾಗಿರುತ್ತದೆ.

ಆ) ಅಲ್ಲದೆ, ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಆ.ಸ.ನೌ ರವರು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಕಟ್ಟಡ ಪರವಾನಗಿಯನ್ನು ನೀಡಿರುವುದು ದೃಢಪಟ್ಟಿರುತ್ತದೆ

ದೂರು, ತನಿಖಾ ವರದಿ, ಆ.ಸ.ನೌ ಆಕ್ಷೇಪಣೆ ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ನೋಟಕ್ಕೆ ಆ.ಸ.ನೌ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡುಬಂದಿದ್ದು, ಆ.ಸ.ನೌ ರವರು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು

92

ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

- @ -

6. The DGO has appeared on 24.1.2018 before this enquiry authority in pursuance to the service of the Article of charges.

7. Plea of the DGO has been recorded and he has pleaded not guilty and claimed for holding enquiry.

8. The DGO has submitted written statement, stating that the property in assessment no. 6/324, in Yelandur town is not a public property. As per the property register of the Yelandur town panchayath since from 1961-62 said property stands in the name of taluk Congress office and exempted from tax. The president of the block Congress office committee Yelandur town Sri.H.B.Chandru filed the application before the Town panchayath Yelandur on 24.2.2012 for issuing building construction license in respect of the said property. After verify the documents he had issued the license on 4.8.2012 with condition and the said H.B.Chandru also submit the affidavit on 26.7.2012 in respect of the same. Further submitted that the concerned department not informed to the Yelandur town panchayath regarding the gazette notification dtd: 23.1.2010 i.e., "The ancient monument and archaeological sites and remains (Amendment and Validation) ordinance 2010" and also notification

or

No. Ka Ye 21 KMU 95 dtd: 10.3.1998 of Kannada and cultural department, and circular of the urban development authority No. UDD/234 GLiL 2012 dtd: 7.12.2012, for that he has no knowledge about the said notifications and circulars at the time of issuing the license on 4.8.2012. Further submitted that he has done his work in good faith. He has claiming the exemption under section 3 (22) of the general clause act 1897 under the head of good faith. Further submitted that a civil suit in OS No. 14/2014 is pending before the principal civil judge JMFC court Yelandur in respect of the said property between the persons regarding question of title of the disputed building and in the said suit the Chief officer of the town panchayath Yelandur is also one of the party. Further submitted that he has not committed any misconduct or dereliction of duty during his service hence prayed to drop the charge leveled against him.

9. The disciplinary authority has examined Sri.Y.R.SrinivasaNayak S/o RudraNayak, Kadakalakeri Beedi, Yelandur Town, Chamarajanagara District as Pw.1, and Sri.Gopikrishna.K.R., S/o Ramachandra Hathvar, the then Police Inspector, Karnataka Lokayukta, Chamarajanagara as PW-2 and Ex.P1 to ExP9(c) are got marked. After submitted the written statement the DGO not appeared before this enquiring authority hence placed as Ex-parate.

10. Heard the submissions of the disciplinary authority and after submitted the written statement the DGO not appeared before this enquiring authority hence placed as Ex-parate. I answer the above charge in **AFFIRMATIVE** for the following;

*α*



## **REASONS**

**11.** It is the prime duty of the disciplinary authority to prove the charges that are leveled against the DGO.

**12.** The disciplinary authority has examined the complainant Sri.Y.R.SrinivasaNayak S/o RudraNayak, Kadakalakeri Beedi, Yelandur Town, Chamarajanagara District as PW.1. PW-1 has deposed in his evidence that the DGO was working as a chief officer in Yelandur town panchayath, the property no. 6/324 is situated near Gandhi circle Yelandur town panchayath is the public property even though that in the record mentioned the said property belongs to congress property. In the said property every year the public function like flag hosting and other functions were performed. Further deposed that Varahaswamy temple and Gowrishankara temple, Balemantapa and bangalow belongs Diwanpurnaiah which are belongs to the Muzrai department are all situated around the above said property. Further he has deposed that national highway no. 209 is also passed nearby the said property. Further he has deposed that the properties were situated within 100 mtrs., of the said above said monuments and temples are notified as prohibited area and further the property situated within the 200 mtrs., of said monuments and temples are notified as restricted area. If any building to be constructed in the said area or repair, they shall be obtained NOC from the concerned Muzrai / Archaeological survey of India department, but in this case without obtaining NOC from the concerned authorities, the DGO without following the guidelines and rules of the

*ga*

concerned department he has issued the license to construct the congress office building in the said property. For that he has filed the complaint before the Karnataka Lokayukta office to take action against the DGO.

**13.** Sri.Gopikrishna.K.R., S/o Ramachandra Hathvar, the then Police Inspector, Karnataka Lokayukta, Chamarajanagara is the Investigating officer who conducted investigation and submitted report. PW-2 has deposed in his evidence that he has received the copy of the complaint and documents in respect of the present complaint and verified all the documents. Then he has visited the Yelandur town on 7.6.2014 along with junior engineer, PWD, Kollegala by name Sri.Surendra Kumar and other officials. At the time of inspection of the spot he found that the said disputed building in property no. 6/234 is situated 11 Mtrs., away from Varahaswamy temple, 64.5 mtrs., away from Kallu Balemantappa monument, 61 Mtrs., away from Gowrishankara temple and 54 Mtrs., away from Jagirdhar bangalow (Diwanpurnaiah) and also the said disputed building situated 11mtrs., away from centre of the national highway 209. Further he has deposed that in respect of the same the concerned Junior engineer prepared the sketch and also he has taken photographs. Further he has deposed that as per the records maintained in the Town panchayath Yelandur, the property assessment No. 6/324 stands in the name of congress vacant place, since from 1961-62 and there is no documents available to show that the said property belongs to the public property.

*PR*

**14.** PW-2 further deposed that after inspection of the spot he has found that as per "The ancient monument and archaeological sites and remains (Amendment and Validation) ordinance 2010". the said disputed property is situated within the prohibited area Further he has deposed that the construction of the said building and the issuance of the license to construct the said building is violating the above said ordinance.

**15.** The DGO after submitted his written statement he has not appeared before this enquiring authority hence placed him as Ex-parate and cross examination of the PW-1 and 2 taken a nil.

**16.** Ex.P1 is the detailed complaint dated 26.9.2013 filed by PW-1 in Karnataka Lokayukta institution. Ex.P2 and 3 are the complaint form No.I&II dated 26.9.2013 filed by complainant. Ex.P4 is the documents submitted along with the complaint (Ex.P-4 consists 26 sheets). Ex.P5 is the comments dtd: 26.9.2014 submitted by DGO along with other documents (Ex.P-5 consists 23 sheets). Ex.P-6 is the rejoinder dtd: 18.2.2014 filed by the complainant. Ex.P-7 is the photographs submitted by produced by PW-1. Ex.P-8 is the investigation report dtd: 19.6.2014 submitted by PW-2 to Additional Registrar Enquiries No.7, Karnataka Lokayukta, Bangalore. Ex.P-9 are the documents produced along with the investigation report (Ex.P-9 consists page No. 46 to 113).



**17.** Perused the evidence of Pw-1, and PW-2 along with document produced by the parties. As per the document the DGO was working as Chief officer, Yelandur Town panchayath in the year 2012, further DGO has not disputed that the fact that he has issued the building construction license on 4.8.2012 in favour of Sri.H.B.Chandra, president Block congress committee Yelandur to construct the building in property assessment No. 327- 6/324, of Yelandur town. As per the written statement submitted by the DGO he has not obtained the NOC from the archaeological department or Mujarai department as prescribed under The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 at the time of issuing the license. Ex.P-4 page no. 44 is the complaint filed by the complainant and other residents of Yelandur town on 23.7.2013 to the Chief officer, Town panchayath Yelandur to stop the alleged construction of the congress office in the said disputed place for the reason the said building is affect to the monuments and temples which are situated near the said place. Ex.P-4 page no. 45 - 50 are the copy of the application filed by the complainant before the Tahasildar Yelandur Taluk, Assistant Commissioner Kollegala sub division and Deputy commissioner Chamarajanagara District respectively. Ex.P-4 page no. 51 is the letter dtd: 7.8.2013 of Conservation Assistant Archaeological survey of India Mysore, to the President Yelandur Taluk Block Congress committee Yelandur to stop the constructional activities immediately till get the NOC from the competent authority,

92

as per recent amendment Act i.e., The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 Section 20C. this document disclose that the DGO as a chief officer of the Yelandur town panchayath without observing the provision of above said Act he has issued the building construction license in favour of the president of the Yelandur Block congress committee even though he had the knowledge of the said property situated within the 100 mtrs., area of declared ancient monument i.e., Varahaswamy temple, etc., Ex.p-4 page no. 52 is the circular dtd: 7.9.2012 issued by the Urban development department in the said circular stated as follows;

“Archaeological survey of India (ASI) ಕೇಂದ್ರ ಸಂರಕ್ಷಿತ ಸ್ಮಾರಕಗಳಿಂದ 100 ಮೀಟರ್ ಓಳಗಿನ ಪ್ರದೇಶಗಳನ್ನು ನಿರ್ಬಂಧಿತ ಪ್ರದೇಶಗಳೆಂದು ಹಾಗೂ 200 ಮೀಟರ್ ಹೊರಗಿನ ಪ್ರದೇಶಗಳನ್ನು ನಿಯಂತ್ರಿತ ಪ್ರದೇಶವೆಂದು ನಿರ್ಬಂಧಿತ ಪ್ರದೇಶಗಳಲ್ಲಿ ಯಾವುದೇ ವಿಧವಾದ ಹೊಸ ನಿರ್ಮಾಣಗಳನ್ನು ಮಾಡಲು ನಿರ್ಬಂಧಿಸಲಾಗಿದೆ. ಸದರಿ ಪ್ರದೇಶಗಳಲ್ಲಿ ನಿರ್ಮಾಣ ಮಾಡುವ ಮುನ್ನ ರಾಷ್ಟ್ರೀಯ ಸ್ಮಾರಕ ಪ್ರಾಧಿಕಾರದಿಂದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ (ಎನ್.ಓ.ಸಿ) ಪಡೆಯತಕ್ಕದ್ದು. ಅದೇ ರೀತಿಯಾಗಿ ಸದರಿ ನಿರ್ಬಂಧಿತ ಹಾಗೂ ನಿಯಂತ್ರಿತ ಪ್ರದೇಶಗಳಲ್ಲಿ ದುರಸ್ತಿ/ ನವೀಕರಣಗೊಳಿಸುವ ಸಂದರ್ಭದಲ್ಲಿಯೂ ಸಹ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ (ಎನ್.ಓ.ಸಿ) ಪಡೆಯತಕ್ಕದ್ದು.”

**18.** Ex.P-4 page no. 53 is the circular issued by the Under section to government Revenue department (Muzrai) government of Karnataka on 17.7.2003 is stated as follows;

ದೇವಸ್ಥಾನಗಳ ಸಂರಕ್ಷಣೆ ದೃಷ್ಟಿಯಿಂದ ಕೇಂದ್ರ ಸರ್ಕಾರ ಹಾಗೂ ರಾಜ್ಯ ಸರ್ಕಾರದ ಆರ್ಕಿಯಾಲಜಿ ಇಲಾಖಾ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವಂತಹ ಹಾಗೂ ಮುಜರಾಯಿ ಇಲಾಖೆಗೆ ಸೇರಿರುವ ದೇವಸ್ಥಾನಗಳ 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯ ಒಳಗಡೆ ಯಾವುದೇ ಪ್ರಮುಖ

9

ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳುವ ಮುನ್ನ ಸರ್ಕಾರದ ಅನುಮೋದನೆ ಪಡೆಯಬೇಕೆಂದು ಸರ್ಕಾರದ ಅನುಮೋದನೆ ಪಡೆಯದೆ ದೇವಸ್ಥಾನದ ಹಿತಕ್ಕೆ ದಕ್ಕೆ ತರುವಂತಹ ಯಾವುದೇ ಕಾಮಗಾರಿ ಕೆಲಸವನ್ನು ಪ್ರಾರಂಭ ಮಾಡಬಾರದೆಂದೂ ಈ ಮೂಲಕ ಎಲ್ಲಾ ಇಲಾಖಾ ಅಧಿಕಾರಿಗಳಿಗೆ ತಮ್ಮ ಅಧೀನದಲ್ಲಿ ಬರುವ ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳಿಗೆ ಕಟ್ಟು ನಿಟ್ಟಿನ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.

**19.** Ex.p 4 page no. 54 is the gazette notification issued by the government of Karnataka Kannada and cultural department on 10.3.1988 regarding the notification in respect of the said temples and monuments areas are declared as protected and prohibited area.

**20.** Ex.P-4 page no. 67 to 79 is the order dtd: 10.1.1963 passed by the Special Deputy commissioner for Abolition of Inam, Mysore, regarding the claim for registration of ownership of sites and buildings situated in Yelandur town Agrahara and Maddur Village of Yelandur Taluk by the Ex-Jagirdhar of Yelandur it includes the Varahaswamy temple and surrounding properties. The Ex.P-4 page no. 61 – 66 is the gazette notification dtd: 23.1.2010 in respect of the The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) ordinance, 2010. The section 20C of The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 is as follows;

*“ 20C. Application for repair or renovation in prohibited area, or construction or re-construction or repair or renovation in regulated area---*

*(1) Any person, who owns any building or structure, which existed in a prohibited area before the 16<sup>th</sup> day of June, 1992, or which had been subsequently*



*constructed with the approval of the Director – General and desires to carry out any repair or renovation of such building or structure, may make an application to the competent authority for carrying out such repair or renovation, as the case may be.*

*(2) Any person, who owns or possesses any building or structure or land in any regulated area, and desires to carry out any construction or re-construction or repair or renovation of such building or structure on such land, as the case may be, may make an application to the competent authority for carrying out construction or re –construction or repair or renovation, as the case may be”.*

**21.** The above said provision of law and circulars clearly reveals that prior to issuing the building construction license or repair of the building shall be obtained NOC from Archaeologica department. In the present case there is no dispute regarding the fact that the said disputed property situated within 100 Mtrs., limits of Historical monuments i.e., Varahaswamy temple and Gowrishankara temple, Balemantapa and bangalow belongs Diwanpurnaiah. Further the DGO himself admitted that he had issued the building construction license on 4.8.2012 in favour of the president taluk congress committee Yelandur to construct the building in the said disputed property in assessment no. 6/324. Further DGO admitted in his written statement that he has no knowledge about the said provision of Law. These are all facts clearly reveals that the DGO without verifying

9

the documents and provision of Law in respect of the Historical monuments which are recognized by the Archaeological survey of India which are situated near by disputed property, he has issued the building construction license. The said act of the DGO itself comes under dereliction of duty and misconduct of government employee thereby the disciplinary authority succeeded to prove the charge leveled against the DGO.

**22.** In the above said facts and circumstances, charge leveled against the DGO is proved. Hence, report is submitted to Hon'ble Upalokayukta for further action.

(Lokappa N.R)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**i) List of witnesses examined on behalf of Disciplinary Authority.**

Pw.1	The complainant Sri.Y.R.SrinivasaNayak S/o RudraNayak, Kadakalakeri Beedi, Yelandur Town, Chamarajanagara District as PW.1 dated: 24.4.2018 (Original)
Pw.2	Sri.Gopikrishna.K.R., S/o Ramachandra Hathvar, the then Police Inspector, Karnataka Lokayukta, Chamarajanagara is the Investigating officer as PW-2 dated 6.2.2019 (Original)

**ii) List of Documents marked on behalf of Disciplinary Authority.**

*an*



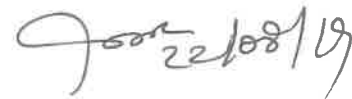
Ex.P1	The detailed complaint dated 26.9.2013 filed by PW-1 in Karnataka Lokayukta institution (original)
Ex.P2&3	The complaint form No.I&II dated 26.9.2013 filed by complainant (original)
Ex.P4	The documents submitted along with the complaint (Ex.P-4 consists 26 sheets)
Ex.P5	The comments dtd: 26.9.2014 submitted by DGO along with other documents (Ex.P-5 consists 23 sheets)
Ex.P6	The rejoinder dtd: 18.2.2014 filed by the complainant.
Ex.P7	The photographs submitted by produced by PW-1. (original)
Ex.P8	The investigation report dtd: 19.6.2014 submitted by PW-2 to Additional Registrar Enquiries No.7, Karnataka Lokayukta, Bangalore
Ex.P-9	The documents produced along with the investigation report (Ex.P-9 consists page No. 46 to 113)

**iii) List of witnesses examined on behalf of DGO.**

	NIL
--	-----

**iv) List of documents marked on behalf of DGO**

	NIL
--	-----



(Lokappa N.R)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.



**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No. UPLOK-2/DE/1173/2017/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001  
Date: 26/08/2019

**RECOMMENDATION**

Sub:- Departmental inquiry against;  
Sri Vijay, the then Chief Officer, Pattan Panchayath,  
Yalandur, Chamarajanagar District – Reg.

- Ref:- 1) Government Order No.ನಲಇ 78 ಡಿವಂಕೆ 2016 Bengaluru  
dated 5/12/2017
- 2) Nomination order No.UPLOK-2/DE/1173/2017,  
Bengaluru dated 20/12/2017 of Upalokayukta-2,  
State of Karnataka, Bengaluru
- 3) Inquiry Report dated 22/8/2019 of Additional  
Registrar of Enquiries-9, Karnataka Lokayukta,  
Bengaluru

The Government by its Order dated 5/12/2017, initiated the disciplinary proceedings against Sri Vijay, the then Chief Officer, Pattana Pachayath, Yelandur, Chamarajanagar District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/1173/2017, Bengaluru dated 20/12/2017 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Vijay, the then Chief Officer, Pattana Pachayath, Yelandur, Chamarajanagar District was tried for the following charge:-

“ಆ.ಸ.ನೌ ಆದ ನೀವು - ಯಳಂದೂರು ತಾಲ್ಲೂಕು, ಚಾಮರಾಜನಗರ ಜಿಲ್ಲೆಯ ಯಳಂದೂರು ಪಟ್ಟಣದ ಅಸೆಸ್‌ಮೆಂಟ್ ನಂ. 6/324 ಸ್ಥಳದಲ್ಲಿ ನಿರ್ಮಿಸಿರುವ ವಿವಾದಿತ ಕಟ್ಟಡವು ಮುಜರಾಯಿ ಇಲಾಖೆಗೆ ಸೇರಿದ ಶ್ರೀ ವರಾಹಸ್ವಾಮಿ ದೇವಸ್ಥಾನ ಹಾಗೂ ರಾಷ್ಟ್ರೀಯ ಸ್ಮಾರಕಗಳಾದ ಪುರಾತನ ಪ್ರಸಿದ್ಧ ಕಲ್ಲು ಬಳೇಮಂಟಪ, ಗೌರೀಶ್ವರ ದೇವಾಲಯ ಹಾಗೂ ಜಹಗೀರ್‌ದಾರ್ ಬಂಗಲೆಗೆ 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿದ್ದು, “The ancient monument and Archaeological sites and remains (Amendment and Validation) Ordinance 2010” ರ ಪ್ರಕಾರ 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿನ ಪ್ರದೇಶವು ನಿಷೇಧಿತ ಪ್ರದೇಶವಾಗಿದ್ದು, ಸದರಿ ವಿವಾದಿತ ಕಟ್ಟಡವು 100 ಮೀಟರ್ ವ್ಯಾಪ್ತಿಯೊಳಗಿದ್ದು, ನಿಷೇಧಿತ ಪ್ರದೇಶದ ಒಳಗಿರುತ್ತದೆ ಮತ್ತು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸಂ.209 ಹಾಗೂ ರಾಜ್ಯ ಹೆದ್ದಾರಿ ಸಂ.57ರಿಂದ ಕೇವಲ 11 ಮೀಟರ್ ದೂರದಲ್ಲಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕೂಡ ಕಾನೂನು ಬಾಹಿರವಾಗಿರುತ್ತದೆ. ಅಲ್ಲದೆ, ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಆ.ಸ.ನೌ ಆದ ನೀವು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಕಟ್ಟಡ ಪರವಾನಿಗೆಯನ್ನು ನೀಡಿರುವುದು ದೃಢಪಟ್ಟಿರುತ್ತದೆ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಆದುದರಿಂದ ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ”

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri Vijay, the then Chief Officer, Pattana Pachayath, Yelandur, Chamarajanagar District.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry

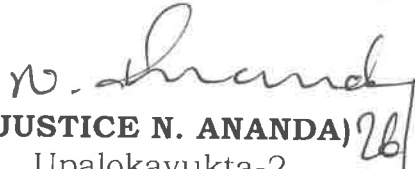
Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/5/2030.

7. Having regard to the nature of charge proved against DGO Sri Vijay, it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO Sri Vijay, the then Chief Officer, Pattana Pachayath, Yelandur, Chamarajanagar District, with cumulative effect.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 26/8  
Upalokayukta-2,  
State of Karnataka,  
Bengaluru

